

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2019 & IA No. 1408 of 2019

Dated : 1st August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Shyam Indus Power Solutions Pvt. Ltd. Appellant(s)
Versus
Global Energy Private Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr.Sumit Goel
Ms.Sonal Gupta
Ms.Swati Bhardwaj

Counsel for the Respondent(s) : Mr. Lakshyajit Singh Bagdwal
Mr. Sreyansh Khemka for R-1

ORDER
IA No. 1408 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 48 days in filing the reply is condoned.

Application is disposed of.

Rejoinder shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to the other side.

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Issue notice. Dasti, in addition, is permitted.

List the matter on **19.09.2019**

(Ravindra Kumar Verma)
Technical Member

mk/js

(Justice Manjula Chellur)
Chairperson